

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 702 OF 2016  
IN  
DFR NO. 3757 OF 2016**

**Dated: 17<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s Him Urja Pvt. Ltd. ...Appellant(s)**

**Vs.**

**Uttarakhand Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Pradeep Misra  
Mr. Shashank Pandit for R.2

**ORDER**

**IA NO. 702 OF 2016  
(Appl. for condonation of delay)**

There is 78 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

Mr. Buddy Ranganadhan appears on behalf of Respondent No.1 and Mr. Shashank Pandit appears on behalf of Respondent No.2.

It is stated in the application that delay is caused because the review application was pending before the State Commission.

We have heard learned counsel for the parties and perused the explanation offered by the Appellant. We find that the explanation is acceptable and delay deserves to be condoned. Hence, for the reasons stated in the application, delay is condoned. Application is disposed of.

**DFR NO. 3757 OF 2016**

Registry is directed to number the appeal. With the consent of the parties the matter is taken up for admission.

Admit. Learned counsel for the Respondents may file reply on or before 14.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 01.03.2017 after serving copy on the other side.

List the matter on **16.03.2017**.

**(I. J. Kapoor)**  
**Technical Member**

*ts/sh*

**(Justice Ranjana P. Desai)**  
**Chairperson**